

Form - NBS 3

Quarterly Return on Statutory Liquid Assets for the Quarter ended March/June/September/December, 20.....

(To be submitted by NBFCs vide Section 45-IB(2) of the Reserve Bank of India Act, 1934 read with Reserve Bank of India (NBFC) Returns Specifications 1997)

1.	Name of the Company					
2.	Company Code					
3.	Address of the Registered Office					
		PIN				
	Phone Nos.		Fax No.		e-mail address	
4.	Address of the Corporate/ Head Office					
		PIN				
	Phone Nos.		Fax No.		e-mail address	
5.	Status of registration with RBI :					
	i) Number and date of Certificate of Registration if issued by RBI					
	ii) If not registered, indicate whether the application submitted for registration is rejected/ pending					
6.	Classification of the Company (HP / Equipment Leasing / Loan / Investment etc.)					

Part A**Details of Public Deposits and Maintenance of Liquid Assets**

I. Details of Public Deposits outstanding as at the end of preceding second quarter i.e. March/June/September/December 20.... (Please see Note 1 below):

(Rupees in lakhs)

Sr.No.	Particulars	Item Code	Amount
1.	Deposits received from public in the form of Fixed Deposits, Recurring Deposits etc.	111	
2.	(i) Deposits received from shareholders by a Public Limited Company (other than Nidhis).	112	
	(ii) Deposits received from Joint shareholders other than the first named shareholder by a Private Limited Company.	113	
3.	(i) Money received by issue of Non-convertible unsecured debentures (please see Note 2 below)	114	
	(ii) Any other type of public deposits	115	
4.	Total (111 to 115)	100	

II. Details of Liquid Assets maintained:

1.	Prescribed amount of Liquid Assets required to be maintained at% of public deposits shown against item code 100 above	121	
2.	Statutory Liquid Assets actually maintained:		
	(a) Unencumbered approved securities (Please submit a list of the securities as per Annexure-1)		
	(i) Central Government	122	
	(ii) State Government	123	
	(iii) Deposits in scheduled commercial banks (Please enclose a list as per Annexure - 2 shown below)	124	
	(b) Others (please furnish details separately)	125	
	Total (122 to 125)	120	
3.	(a) Name of the designated bank and address where the securities are lodged (please furnish details separately at Annexure-3)		
	(b) Amount of securities lodged		
	(i) Book Value	126	
	(ii) Market Value	127	
4.	(a) Whether the company has maintained the required statutory liquid assets on a daily basis during the quarter under report? (please tick)		Yes
			No
	(b) If not, please indicate the date-wise position of the shortfall during the quarter (please furnish details as per Annexure-4)		Yes
			No

5.	(a) Whether the requirement of SLR was complied with during the last quarter? (please tick)		Yes	
			No	
	(b) If not, whether demand for penal interest was made by RBI? (please tick)		Yes	
			No	
	(c) If yes,			
	(i) amount	128		
	(ii) date of payment thereof	129		

Part BInformation regarding compliance of Non-Banking Financial Companies Acceptance of Public Deposits (Reserve Bank) Directions, 1998 (as amended from time to time)**(Rupees in lakhs)**

1.	Net owned fund (as per the last audited balance sheet of the company)	131	
2.	Capital Adequacy Ratio (as per the last audited balance sheet of the company)	132	
3.	Credit rating :		
	i) Rating assigned	133	
	ii) Date of rating	134	
	iii) Name of the Rating Agency	135	
	iv) Whether any change has occurred since the last rating (Please furnish details separately)	136	
4.	Public deposits outstanding as at the close of business on December 18, 1998	137	
5.	Quantum of excess public deposits held, if any, by the company as on December 18, 1998	138	
6.	Public Deposits outstanding as on date of this return (i.e. last working day of the quarter to which this return relates)	139	
7.	Quantum of public deposits permissible as per the provisions of Non-Banking Financial Companies Acceptance of Public Deposits (Reserve Bank) Directions, 1998 as on date of this return	140	
8.	Quantum of excess public deposits remaining to be regularised on the date of this return	141	
9.	Deposits accepted during the quarter under reference	142	
10.	Deposits renewed during the quarter under reference	143	
11.	Deposits matured but remained unpaid/ not renewed as on the date of this return:		
	(a) No. of accounts	144	
	(b) Amount	145	
12.	Of 11 above, those where Company Law Board orders have been received		
	(a) No. of accounts	146	
	(b) Amount	147	

13.	(a) Steps taken/being taken to regularise the excess public deposits within the time frame permitted under the Directions (please furnish details in a separate statement)		
	(b) Steps taken to comply with Company Law Board orders (please furnish details in a separate statement)		

Part C

Information relating to opening and closing of branches / offices for collection of deposits

(a) List of branches/offices opened:

Name and address of the branches/offices	Date of opening	Reference No. and date of communication to RBI	Remarks

(b) List of branches/offices closed:

Name and address of the branches/offices	Date of publicity	Date of closing	Reference No. and date of communication to RBI	Remarks

We declare that the above information is true and correct.

Place :

Date : Name and signature of the authorised official

NOTE:

- For the purpose of this return, assets should be maintained on daily basis and should relate to the public deposit liabilities (including interest accrued thereon) as defined in paragraph 1(1)(xii) of the Non-Banking Financial Companies Acceptance of Public Deposits (Reserve Bank) Directions 1998 as on the last working day of the second preceding quarter. For example, the liquid assets to be maintained on each day during the quarter ended 30th June 2000 (i.e. 1.4.2000 to 30.6.2000) should relate to the public deposit liabilities as at the close of business on the last working day of the quarter ended 31st December 1999.
- The non-convertible unsecured debentures/bonds including interest accrued thereon should be included under this item.

Annexure - 1

List of approved securities held towards liquid assets requirement

(Rupees in lakhs)

Sr. No.	Name of the security	Amount (at market value or carrying cost as the case may be)	Interest collection dates

Annexure - 2**List of deposits held with scheduled commercial banks****(Rupees in lakhs)**

Sr. No.	Name of the bank	Address of the bank's branch	Amount (including interest accrued)

Annexure - 3**Name and address of designated bank(s)**

Sr. No.	Name of the bank	Name of the branch and address	Remarks (Reference no. of letters of information to RBI)

Annexure - 4**Details of shortfall in maintenance of liquid assets****(Rupees in lakhs)**

Date			Amount required to be maintained	Amount actually maintained	Shortfall
From	To	No. of days			